

17.53 hrs.

APPROPRIATION (No. 6) BILL,*
1969

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1969-70.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1969-70."

The motion was adopted.

SHRI P. C. SETHI: I introduce† the Bill.

I beg to move: †

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1969-70, be taken into consideration."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1969-70, be taken into consideration."

The motion was adopted.

MR. DEPUTY-SPEAKER: We will now take up clause by clause consideration.

The question is:

"That clauses 2, 3, the Schedule clause 1, the Enacting Formula and the Title stand part of the Bill".

The motion was adopted.

clauses 2, 3, the Schedule, clause 1. *The Enacting Formula and the Title were added to the Bill.*

SHRI P. C. SETHI: I beg to move: "That the Bill be passed".

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed".
The motion was adopted.

17.55 hrs.

DEMANDS† FOR SUPPLEMENTARY GRANTS (MANIPUR), 1969-70

DEMAND No. 1—LAND REVENUE

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 92,000 be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of Land Revenue."

DEMAND No. 10—GENERAL ADMINISTRATION

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 11,85,000 be granted to the President out of the Consolidated Fund of the Union Territory of Manipur to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of General Administration."

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 20-12-69.

†Introduced/moved with the recommendations of the President.

DEMAND No. 13—POLICE

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 31,45,800 be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of Police."

DEMAND No. 15—EDUCATION

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 18,51,000 be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of Education."

DEMAND No. 16—MEDICAL

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 77,000 be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of Medical."

DEMAND No. 17—PUBLIC HEALTH

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 1,57,000 be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of Public Health."

DEMAND No. 19—ANIMAL HUSBANDRY

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 1,14,000 be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of Animal Husbandry."

DEMAND No. 22—COMMUNITY DEVELOPMENT

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 1,48,000 be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of Community Development."

DEMAND No. 34—MISCELLANEOUS

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 13,27,000 be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970 in respect of Miscellaneous."

DEMAND No. 41—CAPITAL OUTLAY ON P.W.D. BUILDINGS

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 10,00,000 be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of Capital Outlay on P. W. D. Buildings."

The House has agreed that there would be no discussion; so, I am putting them to the vote of the House.

The question is:

"That the respective Supplementary sums not exceeding the amounts shown in the third column of the order paper be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of the following demands entered in the second column thereof—

DEMAND Nos. 1, 10, 13, 15, 16, 17, 19, 22, 34 AND 41."

The motion was adopted.

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MANIPUR APPROPRIATION BILL*, 1969

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI): Sir, I move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union territory of Manipur for the services of the financial year 1969-70.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union territory of Manipur for the services of the financial year 1969-70."

The motion was adopted.

SHRI P. C. SETHI: Sir, I introduce† the Bill.

Sir, I move†

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union territory of Manipur for the services of the financial year 1969-70, be taken into consideration."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union territory of Manipur for the services of the financial year 1969-70, be taken into consideration."

The motion was adopted.

MR. DEPUTY-SPEAKER: The question is:

"That clauses 2, 3, the Schedule, clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 2, 3, the Schedule, clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI P. C. SETHI: Sir, I move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

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17.52 hrs.

DEMANDS† FOR SUPPLEMENTARY GRANTS (BIHAR), 1969-70

DEMAND No. 2—LAND REVENUE

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 1,46,000 be granted to the President out of the Consolidated Fund of the State of Bihar to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of Land Revenue."

DEMAND No. 3—STATE EXCISE DUTIES

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 100 be granted to

*Published in Gazette of India Extraordinary, Part II, section 2, dated 20-12-69.

†Introduced/moved with the recommendations of the President.